

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).7319/2009

(From the judgement and order dated 05/12/2008 in CWP No. 7727/2008 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

ANOKH SINGH

Petitioner(s)

VERSUS

PUNJAB STATE ELECTION COMMISSION

Respondent(s)

(With appln(s) for permission to place addl. documents on record, permission to file rejoinder affidavit, permission to file addl. documents and with prayer for interim relief)

WITH SLP(C) NO. 10948 of 2009

(With office report)

Date: 09/09/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B. SUDERSHAN REDDY

HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

For Petitioner(s) Mr. Gagan Gupta, Adv.

Mr. Ujjal Singh, Adv.

Mr. J.P. Singh, Adv.

Mr. R.C. Kaushik, Adv.

For Respondent(s) Mr. Ajay Pal, Adv.

Mr. Abhinav Ramakrishan, Adv.

Mr. Kuldip Singh, Adv.

Mr. Gagan Gupta, Adv.

UPON hearing counsel the Court made the following

O R D E R

List on 16th September, 2010 as part heard.

[Usha Bhardwaj]
Court Master

[Renuka Sadana]
Court Master